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SLP(C)No. 4230-4231 OF 2003

ITEM No.201

Court No. 6

SECTION IVA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.4230-4231/2003

(From the judgement and order dated 27/01/2003 in MFA 2940/02
of The HIGH COURT OF KARNATAKA AT BANGALORE)

KUMAR V. JAGIRDAR

Petitioner (s)

VERSUS

CHEETHANA RAMATHEERTHA

Respondent (s)

(With prayer for interim relief)
(For Final Disposal)

Date : 16/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)

Mr. S.S. Javali, Sr. Adv.
Mr. V. Tarakram, Sr. Adv.
Mr. P.R. Ramasesh, Adv.
Ms. Vandana Jalan, Adv.
Mr. S. Krishna Kumar, Adv.

For Respondent (s)

Mr. Gopal Subramaniam, Sr. Adv.
Mr. Dayan Krishnan, Adv.
Mr. Nikhil Nayyar, Adv.
Mr. Gautam Narayan, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. S.S. Javali, learned senior counsel for the appellant started his arguments at 2.00 P.M. and concluded at 3.00 P.M. Then MR.Gopal Subramaniam , learned senior counsel for the respondent made his submissions upto 3.25 P.M.

Hearing concluded. Judgment reserved.

Neelam(SHELLY SENGUPTA)
COURT MASTER